

paid by the contractor alongwith the Form shall be adjusted against his liabilities under the Act or refunded, as the case may be.

- (4) The Excise and Taxation Commissioner may extend time period mentioned in sub-clauses (1) and (3) above in exceptional cases.
- (5) The Deputy Excise and Taxation Commissioner (ST) shall accept the Form which has been found in order or where the deficiency has been removed after notice, the same shall be conveyed to the applicant. However, the acceptance shall be subject to withdrawal of all cases as per clause 8 of this Scheme.

**Withdrawal of pending cases by the contractor.**

8. (1) In the event of acceptance of the Form by the Deputy Excise and Taxation Commissioner, the contractor shall, within fifteen days of the date of acceptance, make an application to withdraw all appeals, writ petitions and/or cases pending before any Authority or Court of Law. Similarly, any Authority under the Act shall keep all proceedings against the contractor in abeyance and such pending cases on final payment of the entire liability shall become infructuous.
- (2) In the event of failure of the contractor to withdraw the cases as above subsequent to the acceptance of his Form, his Form shall be deemed to have been rejected and the proceeding held in abeyance shall be finalized in accordance with law. The amount deposited by him under this Scheme shall stand forfeited:

Provided that the time period lost on account of proceedings under this Scheme shall be excluded in computing the period of limitation specified under the Act, to finalize the proceedings kept in abeyance under this Scheme.

**Removal of doubts.**

9. (1) Nothing contained in this Scheme shall be construed as conferring any benefit, concession or immunity on the contractor other than the benefit, concession or immunity granted under this Scheme.
- (2) In case of any ambiguity or dispute arising out of this Scheme, the decision of the Excise and Taxation Commissioner, Haryana thereon shall be final.

<b>Form TC-1</b>										
<b>APPLICATION FORM FOR OPTING THE HARYANA ALTERNATIVE TAX COMPLIANCE SCHEME FOR CONTRACTORS, 2016</b>										
<b>(see clause 5)</b>										
1.	Name of the Dealer									
	PAN									
	Mobile									
	E-mail id									
	SCO/Booth/Shop/Building/Flat/Floor No.									
	Sector/Area									
	City/Town/Village									
	Post Office									
	District									
	Pin Code									
	State									
2.	TIN (if registered)									
	Date of Liability of TIN									
	Date of Validity of TIN									
3.	Date of Liability to pay tax under the Haryana Value Added Tax Act, 2003 (To be declared by the applicant on his own on the basis of his account books, if the dealer is not registered on the date of submission of this application )									
4.	The Financial Year from which the Scheme is opted									
5.	Financial Year	Gross receipts as per account books	Aggregate amount as per clause 4 (1) of the Scheme.	Liability @ 1% on amount shown in Column 3	Amount of tax charged/ collected from	Liability as per Column 4 or Tax charged as	Tax, Interest and penalty already paid voluntarily or otherwise in respect of business defined in the scheme (Please attach proof of payment)			
							Tax	Interest	Penalty	Total

		*			buyers (Please refer to proviso to clause 4 (1) of the Scheme)	per Column 5, whichever is higher shall be reflected in this Column				(A+B+C)
	(1)	(2)	(3)	(4)	(5)	(6)	(7A)	(7B)	(7C)	(7D)
	<b>Total</b>									

\* The aggregate amount shown in column 3 shall be reconciled with the gross receipts as per account books shown in column 2 for each financial year. The reconciliation statement, audited financial statement and other documents if any shall be submitted.

6.	Total Liability under the Scheme (Total of Column 6 of Serial Number 5)																									
7.	Add Surcharge @ 5% on above																									
8.	Total Amount Payable																									
9.	Less tax already paid (as per total of Column 7D of Serial Number 5)																									
10.	Net Amount payable under the Scheme (8-9)																									
11.	25% of the net Amount payable																									
12.	Details of payment of 25%. (Please attach proof of payment)	<table border="1"> <thead> <tr> <th>Serial Number</th> <th>Amount (in Rs.)</th> <th>GRN/TR No.</th> <th>Date</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>Total</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Serial Number	Amount (in Rs.)	GRN/TR No.	Date																	Total			
Serial Number	Amount (in Rs.)	GRN/TR No.	Date																							
Total																										

13.	<b>Give year wise detail of all assessment cases from the first year from which the Scheme is opted upto 2013-14</b>							
	Financial Year (F.Y.)	Type of Case i.e. either of Assessment /Reassessment / Revision, whichever finalized on a later date to be mentioned. (where assessment has not been finalized, status be mentioned 'Pending' ).			Total Tax Liability determined in cases of column 2 (tax liability as per returns be mentioned where assessment is pending).			Provide the latest status of the order i.e. whether pending in Reassessment/ Revision / Appeal /Court of Law and if so, with whom pending (Court/Authority)
	(1)	(2)			(3)			(4)
		Type of Case	Date of order	Designation of Authority	Tax	Interest	Penalty	Total

**14. Declaration:**

I \_\_\_\_\_ (give full name) son/daughter of \_\_\_\_\_ (give name of the father), resident of \_\_\_\_\_ (give complete residential address), hereby declare in the capacity of \_\_\_\_\_ (proprietor/partner/managing director/duly authorized signatory) of M/s \_\_\_\_\_ (give full name of the business entity/dealer), having its business address at \_\_\_\_\_ (give complete address of the dealer) that the contents contained hereinabove are true and correct and that nothing has been concealed therein. **The Haryana Alternative Tax Compliance Scheme for Contractors, 2016** has been opted after fully understanding the terms and conditions.

Signature

Place:

(Name of the applicant)

Date:

Also affix Seal and stamp of the dealer

Anurag Rastogi,  
Principal Secretary to Government, Haryana,  
Excise and Taxation Department, Chandigarh.